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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA. No. 2900 of 1997

Dated New Delhi, this 17th day of December, 1997.

HON'BLE SMT. LAKSHMI SWAMINATHAN, MEMBER (J)
HON'BLE MR K. MUTHUKUMAR, MEMBER (A)

Dr Archana Dhawan
R/o B-180 Naraina Vihar
New Delhi-110 028.

... Applicant

By Advocate: Shri K. N. R. Pillay

versus

1. Govt. of NCT of Delhi, through
The Secretary
(Medical)
5 Sham Nath Marg
DELHI-54.
2. The Director of Health Services
(Delhi)
E-Block, Saraswati Bhavan
Connaught Place
NEW DELHI. ... Respondents

O R D E R (ORAL)

Smt. Lakshmi Swaminathan, M(J)

The applicant apprehends that in pursuance of the Memorandum dated 22.7.97 appointing her as Medical Officer on contract basis for a period of six months which expires on 23.1.98, her services are likely to be dispensed with.

2. We have seen the application and heard the learned counsel for the applicant. He submits that since the applicant apprehends termination of her services in terms of the Memorandum dated 22.7.97, notice may be issued to the respondents for which reason she has filed this application well in time so that the respondents may reply to the same before the date of the termination.

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3. We find no basis for the applicant's apprehension, as it is possible that the respondents might themselves extend the services of the applicant before 23.1.98. It is settled position that on a mere apprehension there is no cause of action on which notice can be issued to the respondents.

4. In the above circumstances, this application is dismissed as premature at the admission stage. If any grievance arises ^{the} _{in} future, it is open to the applicant to pursue any remedy in accordance with law.



(K. Muthukumar)

Member (A)



(Smt. Lakshmi Swaminathan)

Member (J)

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